



THE FREE PRESS JOURNAL

Quality of Value

Free Press Journal English Mumbai Date Of Publish 24/07/2025

| FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) | |
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| FOR THE ATTENTION OF THE CREDITORS OF A N ENTERPRISES INFRASTRUCTURE SERVICES PRIVATE LIMITED | |
| RELEVANT PARTICULARS | |
| 1. Name of corporate debtor | A N Enterprises Infrastructure Services Private Limited |
| 2. Date of incorporation of corporate debtor | 07/08/2012 |
| 3. Authority under which corporate debtor is incorporated / registered | ROC Mumbai |
| 4. Corporate identity No. / Limited Liability Identification No. of corporate debtor | U14000MH2012PTC230634 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Regd. Office: 70B, Gateway Plaza, A S Marg, Powai, Near to IT Mumbai, Maharashtra, India, 400070 Corporate Office: Unit No.2112, 2nd Floor, Oberoi Garden Estate, C-Wing, Chandraival, Farm Road, Andheri (East), Mumbai-400072. |
| 6. Insolvency commencement date in respect of corporate debtor | 22/07/2025 |
| 7. Estimated date of closure of insolvency resolution process | 17/01/2026 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Pradeep Kumar Chakravarty IBBI/PA-003/IP-N000123/2017-2018/11338 |
| 9. Address and email of the interim resolution professional as registered with the Board | B-301, Jasmine, Agarwal & Doshi Complex, Kaul's Heritage City, Shiroda, Vashi West, Dist. Raigdar, Maharashtra-401202 ph:1967148@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | B-301, Jasmine, Agarwal & Doshi Complex, Kaul's Heritage City, Shiroda, Vashi West, Dist. Raigdar, Maharashtra-401202 Process specific e-mail ID: aneinfrastructureforip@gmail.com |
| 11. Last date for submission of claims | 04/08/2025 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional | Name the classes NA |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA |
| 14. Relevant Forms are available at: | Web link: https://ibbi.gov.in/ny/home/downloads |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **A N Enterprises Infrastructure Services Private Limited** on **22/07/2025**.

The creditors of **A N Enterprises Infrastructure Services Private Limited** are hereby called upon to submit their claims with proof on or before **04/08/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Name and Signature of Interim Resolution Professional: Pradeep Kumar Chakravarty
Date and Place: 24/07/2025, Mumbai

Regd. No.
IBBI/PA003/
IP-N000123/
2017-2018/
11338